

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP NO. 37(ND)/2015**

**IN THE MATTER OF:**

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. U.P. Hotels Ltd. & Ors.

.... Respondents

**Order under Section 397/398 of the Companies Act, 2016**

**Order delivered on 21.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioners : Mr. Yajur Mittal,  
Ms. Sanjana Sharma, Advocates

For Respondent No. 2(a) : Mr. Virender Ganda, Sr. Adv.  
Ms. Mamta R., CS  
Mr. Santosh K., Adv.  
Ms. Gauri Rishi & Mr. Arun Bhagat, Adv.

For the Respondent 4(a)-4(f) : Mr. L.K. Bhushan, Mr. Anirudh Arunkumar,  
Advocates

**ORDER**

On account of paucity of time, hearing is deferred to 30<sup>th</sup>

August, 2017.

Sdl-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sdl-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**